

CORRECTED AS ON 27.7.2018



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

SIXTH SESSION 2018

**LIST OF STARRED QUESTIONS FOR ANSWER
ON 27 JULY 2018**

Total No. of Questions: 50

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1	Environment	3A, 3C, 4B, 5B, 8A, 10A, 10C, 11C, 19C
2	Forests	8B, 12C, 20B*
3	Home	3B, 9C, 11A, 12B, 17A
4	Housing	17C, 19A, 20C
5	Ports	1B, 10B, 19B
6	Public Works	1A, 4A, 4C, 5A, 6A, 6B, 6C, 9A, 12A, 13A, 14A, 14B, 14C, 15A, 16A, 17B, 18A, 18B, 20A
7	Rural Development	5C
8	Transport	2A, 7A, 7B, 7C, 11B, 15B
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* Transferred to Tribal Welfare to be replied as Unstarred LAQ No. 94 on 30.7.2018.

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3	SHRI WILFRED D'SA	3A	Environment
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4	SHRI FRANCISCO SILVEIRA	4A	Public Works
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5	SHRI LUIZINHO FALEIRO	5A	Public Works
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6	SHRI RAVI S. NAIK	6A	Public Works
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LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

SIXTH SESSION 2018

LIST OF STARRED QUESTIONS FOR ANSWER
ON 27 JULY 2018

SHRI FILIPE NERY RODRIGUES

WATER SUPPLY IN GOA

1A. *WILL the Minister for Public Works be pleased to state:

- (a) whether the Government has promised 24 hours supply of drinking water in the State;
- (b) if so, the details of the quantum of domestic water supplied on daily basis to each of the villages and towns; and
- (c) whether the infrastructure has been developed by the Government for providing drinking water for 24*7 in the last six years?

SHRI FILIPE NERY RODRIGUES

OPPOSITION TO GOAN RIVERS AS NATIONAL WATERWAYS

1B. *WILL the Minister for Ports be pleased to state:

- (a) whether the Government is aware that the people of this State, particularly the local Village Panchayats are passing resolutions to oppose the Goan rivers being declared as National Waterways;
- (b) if so, the details of decisions taken before and after the National Waterways Bill, 2015 came into force; and
- (c) the present stand of the Government with regard to the local opposition for declaring six Goan rivers as National Waterways?

SHRI TICLO GLENN J V A E SOUZA

LAND ACQUISITION FOR ALDONA BUS STAND

2A. *WILL the Minister for Transport be pleased to state:

- (a) whether the process of land acquisition of the proposed Aldona Bus Stand and Centralised Complex for various Government Offices has been completed;
- (b) whether an amount has been paid by the Government towards land acquisition in respect to the Aldona Bus Stand; and
- (c) if not, the reasons therefor?

SHRI WILFRED D'SA

DUST POLLUTION ON DRAMAPUR-NUVEM BY-PASS

3A. *WILL the Minister for Environment be pleased to state:

- (a) whether the Government is aware of the heavy dust pollution between Dramapur and Bambolim;
- (b) the measures taken by Pollution Control Board to control this dust pollution;
- (c) the total number of Concrete Plants operating on the road side along NH 17;
- (d) whether consent has been given to operate these Concrete plants;
- (e) if so, furnish a copy of the consent;
- (f) whether any complaints have been received from the public in respect to the pollution menace due to construction of 4/6 lane on NH 17 from Dramapur to Bambolim; and
- (g) if so, the details of the complaints received and Report ?

SHRI WILFRED D'SA

CYBER CRIMES AND BURGLARIES REGISTERED

3B. *WILL the Minister for Home be pleased to state:

- (a) the year-wise details of the total number of burglaries registered from 01/01/2015 till date along with the cases investigated;
- (b) the details of the dog squads and their location;
- (c) the total staff qualified / trained to solve burglaries;
- (d) the details of qualified finger print experts to solve these crimes;
- (e) the details of cyber-crime branches along with staff employed to detect these cases;
- (f) whether any cyber-crime offices are based in South Goa;
- (g) if so, the details thereof and if not, reasons therefor;
- (h) whether protection is given to Senior Citizens as provided in Senior Citizens' Act 2006; and
- (i) if so, the details thereof and if not, the reasons therefor ?

SHRI WILFRED D'SA

QUALITY OF WATER OF RIVER SAL

3C. *WILL the Minister for Environment be pleased to state:

- (a) the details of quality of water in River Sal from Verna to Betul;
- (b) whether any water testing has been conducted; if so, copy of the test Report;
- (c) the details of silt accumulated in River Sal;

- (d) whether the water in River Sal is contaminated; if so, the reasons for contamination;
- (e) whether fish sold from River Sal is safe for human consumption;
- (f) whether the Government is aware that in the bygone years shellfish at Betul got destroyed due to polluted water;
- (g) if so, the details of the findings by GSPCB and Directorate of Science and Technology;
- (h) the details of grants received from National River Conservation Plan (NRCP) and the utilization of money received therefrom;
- (i) the details of works proposed to NRCP;
- (j) whether any proposal is pending to clean the sewerage water entering into River Sal; and
- (k) the measures the Government has taken to clean the River from sewerage water and silt?

SHRI FRANCISCO SILVEIRA

CONSTRUCTION OF WATER RESERVOIRS IN ST. ANDRE

4A. *WILL the Minister for Public Works be pleased to state:

- (a) the number and location of water reservoirs constructed by the Government in St. Andre Constituency for supplying drinking water to the public along with capacity of each reservoir in MLD;
- (b) whether these reservoirs are filled daily to full capacity for effective supply to the consumers;
- (c) the reasons for inadequate water supply to the villages of St. Andre Constituency;
- (d) the number of hours water is being supplied to these reservoirs from the Opa Plant and to the villages from the reservoirs; and
- (e) the steps the Government will take to improve the water supply to St. Andre Constituency?

SHRI FRANCISCO SILVEIRA

FIXATION OF CRZ TO 50 METERS

4B. *WILL the Minister for Environment be pleased to state:

- (a) whether it is a fact that the Government suggested to the Union Ministry of Environment to fix the CRZ to 50 meters;
- (b) if so, whether the Government consulted the MLAs representing the coastal areas of the State;
- (c) whether the Government is aware that such a suggestion has created a disturbance to the livelihood of the traditional fishermen settled in coastal areas; and

- (d) whether this change was proposed to patronize the hotel/builders lobby; if not, the reasons for proposing the change in CRZ limit?

SHRI FRANCISCO SILVEIRA

**DEMOLITION OF HOUSES DUE TO EXPANSION OF NH 17 IN
AGACAIM IN ST. ANDRE CONSTITUENCY**

4C. *WILL the Minister for Public Works be pleased to state:

- (a) the number of houses to be demolished due to land acquisition for expansion of NH 17 in Agacaim Village Panchayat in St. Andre constituency;
- (b) the names and area of land acquired from these persons;
- (c) the rate per square metre to be paid for the land acquired in settlement area, agricultural land and orchard land;
- (d) whether the Government will accommodate the residents of Survey No. 151/13 and Survey No. 145 in Mercurim Village (old cases of rehabilitation) in the rehabilitation zone created by the Government at Agacaim;
- (e) whether these three old cases will be adequately compensated for the constructing a new house as they had not received any compensation in the past;
- (f) whether all the new claimants have been paid the compensation for the land acquired for the expansion of NH17;
- (g) the names and addresses of the claimants that have received their compensation for the acquired land; and
- (h) the time frame by which the compensation will be paid to all the claimants from Goa Velha and Agacaim villages in St. Andre Constituency?

SHRI LUIZINHO FALEIRO

UNDERPASS AT THE NAVELIM JUNCTION

5A. *WILL the Minister for Public Works be pleased to state:

- (a) the steps the Government has taken to repair the 15 year old underpass at the Navelim Church-School-College Junction; and
- (b) the expenditure incurred by the Government to carry out the renovation and repairs in terms of refurbishing the existing wiring, lighting, water proofing and drainage?

SHRI LUIZINHO FALEIRO

RELEASE OF SEWAGE IN RIVER SAL

5B. *WILL the Minister for Environment be pleased to state:

- (a) whether any sewage is being released in the river Sal even though two Sewerage Treatment Plants have been commissioned in Sirvodem, Margao;
- (b) whether any sewage is directly being released into the river through the manholes connected to the river from the sewerage plant; and
- (c) if so, the quantum of sewage released into the river on a daily basis?

SHRI LUIZINHO FALEIRO

CHILDREN'S PARK AND RECREATION CENTRE IN NAVELIM V.P.

5C. *WILL the Minister for Rural Development be pleased to state:

- (a) whether the Government has received any proposal from the Village Panchayat of Navelim regarding development of the Children's Park and Recreation Centre at Modda Bhatt, Moddi, Mandopa in Navelim Constituency; and
- (b) if so, the progress of the same and the time frame by which it will be completed?

SHRI RAVI S. NAIK

SUPPLY OF CLEAN WATER TO THE STATE

6A. *WILL the Minister for Public Works be pleased to state:

- (a) whether the Government has carried out any checks in respect to high levels of manganese and other degradation/adulteration found in the water treatment plant and water reservoir;
- (b) the quantity of lime, pre chlorination and alum procured yearly;
- (c) the details of the cost, total amount and mode of purchase with name and address of the supplier;
- (d) the actual requirement of lime chlorination and alum to the Department;
- (e) the name and place of treatment plant/resource it is used; and
- (f) the steps taken to supply clean/purified water to the State?

SHRI RAVI S. NAIK

SEWERAGE TREATMENT PLANT IN PONDA TALUKA

6B. *WILL the Minister for Public Works be pleased to state:

- (a) the time frame for the completion of laying of sewerage pipe lines in Ponda Constituency and Village Panchayat Kavlem Banda in Madkai Constituency;
- (b) whether the Government will restore all the roads with hot mix carpet, side drainages and side arms of the roads; and
- (c) the status of the Sewerage Treatment Plant in Ponda Taluka?

SHRI RAVI NAIK

STATUS OF CONSTRUCTION OF NATIONAL HIGHWAY

6C. *WILL the Minister for Public Works be pleased to state:

- (a) the status of construction of National Highway from Dhavali bypass to GVMS Higher Secondary junction at Farmagudi with details such as estimated cost and cost of work awarded;
- (b) the details of expenditure incurred by National Highways Authority and State Government; and
- (c) the time frame by which the work will be completed?

SHRI JOSE LUIS CARLOS ALMEIDA

**NEW OFFICE PREMISES OF ASSISTANT DIRECTOR OF
TRANSPORT (SOUTH) AT VASCO**

7A. *WILL the Minister for Transport be pleased to state:

- (a) whether the Government has acquired or leased a new premises for the Office of the Assistant Director of Transport, South at Vasco;
- (b) if so, the details of the location, floor area, tenure of lease and lease rent fixed for the premises;
- (c) the details of the lease Deed or any other similar document executed with the owner, with copy thereof;
- (d) whether any tenders were invited for the new premises for Office of the ADT South at Vasco;
- (e) if so, the details of tender notice and all bids received towards the same;
- (f) the details of the total estimated cost and expenditure incurred for renovation and interiors of the new premises; and
- (g) the date on which the new premises is scheduled to be opened for public?

SHRI JOSE LUIS CARLOS ALMEIDA

**OFFICE PREMISES OF ASSISTANT DIRECTOR OF TRANSPORT
(SOUTH) VASCO**

7B. *WILL the Minister for Transport be pleased to state:

- (a) the location, floor, number of rooms and carpet area of the existing office premises of Assistant Director of Transport (South) Vasco;
- (b) whether the existing office premises will be retained by the Department after shifting to the proposed new premises at Baina; and
- (c) if so, the details of bifurcation of services to the public between the two offices?

SHRI JOSE LUIS CARLOS ALMEIDA

**VIGIL OVER HEAVY TRANSPORT VEHICLES PLYING IN VASCO
CITY DURING NIGHT HOURS**

7C. *WILL the Minister for Transport be pleased to state:

- (a) whether the Government is aware that heavy transport vehicles carrying coal, coke, wood chips, limestone and other polluting cargo from Mormugao Port ply on the main roads/highways in Vasco city during the nights;
- (b) if so, whether the Government is aware that these heavy vehicles are mostly overloaded and the cargo is not adequately covered causing pollution and nuisance to the public;
- (c) whether the Department Inspectors are deployed for enforcement and traffic vigil duties in Vasco/Mormugao area during the nights; and
- (d) if so, the details of all challans issued in Vasco/Mormugao area to heavy transport vehicles originating from Mormugao Port between 22.00 hrs and 06.00 hrs for over loading, over- speeding, driving without valid driving license and inadequate covering of cargo during the past eighteen months?

SHRI CHURCHILL ALEMAO

STONE CRUSHER UNIT

8A. *WILL the Minister for Environment be pleased to state:

- (a) whether the Government has taken any action against M/s Jolly Metals who was operating a stone crushing unit between 2008 to 2015 without valid consent to operate under the water (Prevention and Control Pollution Act,1974 and the Prevention and Control Pollution Act,1981 and the Rules made thereunder;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

SHRI CHURCHILL ALEMAO

ILLEGAL HILL AND TREE CUTTING IN SALCETE TALUKA

8B. *WILL the Minister for Forest be pleased to state:

- (a) whether the Government is aware of the illegal hill and rampant tree cutting that was done to promote the development of plots in UDA Mall under survey No. 156/0 and 157/2 in Mullem village of Salcete taluka on area of 14825sq.mts;
- (b) if so, the details of land owner and whether necessary licenses/permissions were obtained; and
- (c) the action taken by the Government against the illegality?

SHRI NILKANTH HALARNKAR

OVERHEAD TANKS AT RAMNAGAR AND MUSHIRVADDO IN COLVALE VILLAGE

9A. *WILL the Minister for Public Works be pleased to state:

- (a) the date of tender and date of completion of the overhead tanks at Ramngar and Mushirvaddo in Colvale Village;
- (b) whether they are in operation or are yet to be made operational;
- (c) if not, the reasons therefor; and
- (d) the frequency of water supply to the public, whether it is on daily basis, alternate days or once in three days?

SHRI NILKANTH HALARNKAR

COMPLAINTS IN VIGILANCE DEPARTMENT

9B. *WILL the Minister for Vigilance be pleased to state:

- (a) the number of complaints received by the Vigilance Department during the last 2 years;
- (b) the number of cases referred for enquiry to their parent department;
- (c) the time frame given to submit the report back to the Vigilance Department;
- (d) the number of F.I.Rs. registered after completion of preliminary inquiries; and
- (e) the number of charge sheets filed by Vigilance Department during the last 2 years?

SHRI NILKANTH HALARNKAR

LIBs POSTED IN POLICE STATIONS

9C. *WILL the Minister for Home be pleased to state:

- (a) the details of the L.I.Bs posted in various Police stations in the State;
- (b) whether Order dated 1/1/2018, E-1(A)/P.P./25/2018 is maintained by various Police Stations in the State; and
- (c) if not, the reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

GOA STATE BIODIVERSITY BOARD

10A. *WILL the Minister for Environment be pleased to state:

- (a) the number of meetings of the Goa State Biodiversity Board (GSBB) that have taken place from the 1/03/2017 till date with copies of minutes of the meetings;
- (b) the number of complaints received by the GSBB from 01/01/2017 till date with details such as the names of complainant, date of the complaint and the relevant subjects based on which the complaint have been made;
- (c) the number of sites inspected and reports prepared with details such as the name of the sites, date of inspections and copies of reports prepared and directions issued;
- (d) whether the GSBB inspected any sites in the State with regards to preservation and protection of biodiversity since 01/03/2017; if so, list of sites;
- (e) whether it is fact that Chairman of Biodiversity in a Committee meeting directed the Department not to make reports; and
- (f) if so, the details of implementation of directions?

SHRI ALEIXO REGINALDO LOURENCO

SAGARMALA PROJECT

10B. *WILL the Minister for Ports be pleased to state:

- (a) whether the Government is aware that Sagarmala Project has been mooted by the Central Government;
- (b) if so, the details of said project;
- (c) the details of all inputs sought from and given by the Government in formulation of Sagarmala Project prior to 31.03.2016;
- (d) the copies of correspondence and notings of the Project;
- (e) the details of the impact the Sagarmala Project will have on the State; and

- (f) the details of all projects and works identified or proposed within the State under the Sagarmala Project?

SHRI ALEIXO REGINALDO LOURENCO

PROBLEM FACED BY FISHERMEN OF KHARIWADA JETTY,

MORMUGAO

10C. *WILL the Minister for Environment be pleased to state:

- (a) the status of the meeting held on 16/04/2011 as regards problem faced by fishermen of Khariwada Jetty and Mormugao Port Trust;
- (b) the date by which the fishing village will be declared;
- (c) the time frame by which MPT jurisdiction will be de-notified; and
- (d) the MPT jurisdiction in the State coastline?

SHRI CHANDRAKANT KAVLEKAR

CASINOS IN MANDОВI RIVER

11A. *WILL the Minister for Home be pleased to state:

- (a) the number and details of vessels/ships/boats that has been approved/permitted/issued licenses /no objection certificate for operating casino business till date, such as license/no objection certificates/ permissions/approvals/renewals, extensions given till date including copy the documents, notings, correspondence between the Government and the beneficiaries till date in each case;
- (b) the reasons the vessels have not been shifted from Mandovi River as of date;
- (c) the total number of new vessels that has been licensed/permitted/approved and/or issued NOCs for operating/functioning/conducting casino business since 01/04/2015; the detailed information about the beneficiary in terms of firms/company/agencies name, address of business office, ownership details, projects reports, notings, copy of licenses/NOCs /renewals/extensions, if any;
- (d) whether the Government has received all details from companies/firms/establishments including NOCs, registration certificates, renewals, extensions required for the vessels/ships/boats/cruiser to operate, function and carry out Casino business in the Mandovi River; if so, furnish copies of documents in each case separately including their applications;
- (e) whether the Government has concluded to divert /close/shift the vessels along with Casinos or shutdown casino business in the river

of Mandovi; if so, details thereof; if not, the reasons for not honouring the public sentiments; and

- (f) whether these vessels/ships/boats/cruisers are regularly visited/checked/tested from the point of their health and sea worthiness, security, criminal offences, revenue collection, illegalities etc.; if so, the details of the procedure and action plan implemented since 01/04/2015 till date ?

SHRI CHANDRAKANT KAVALEKAR

BUS STANDS MANAGED BY THE GOVERNMENT

11B. *WILL the Minister for Transport be pleased to state:

- (a) the details of the current bus stands managed by the Government/Corporations in terms of revenue collected, expenditure incurred, number of buses plying on the same route, the regular manpower appointed at each bus stand by the Government/ Corporation as well as contractual manpower appointed through contractor/agencies/society;
- (b) the steps taken by the Government to reduce the losses, if any, such as renting/leasing of the premises, re-utilization of the area on PPP basis etc;
- (c) whether the Government intends to expand/build new bus stands based on local demand;
- (d) if so, the details of the proposals such as land acquisition, revenue generation, plan of action, date of completion, utilization, etc.;
- (e) whether the Government intends to subsidize any mode of transportation ; if so, details of subsidy received by the Corporation and loans availed by the Corporation every year; the current liability with regard to bank, other Corporations, the State Government, financial institutions, etc;
- (f) whether the premises within the bus stand are leased out or rented to various private agencies; if so, the details in each case; whether auctioning procedure is applied with details thereof; and
- (g) whether the Government and or its Corporation are receiving any grants/aids from the Government of India or any other institution; if so, the details of such grants/schemes/aids and details about utilizing /spending these amounts in each case?

SHRI CHANDRAKANT KAVLEKAR

COAL HANDLING AT MORMUGAO PORT TRUST

11C. *WILL the Minister for Environment be pleased to state:

- (a) whether Government is aware that coal handling leads to environmental pollution which is harmful and hazardous to mankind; if so, reasons for permitting coal handling;
- (b) whether MPT area is already polluted as compared to other areas in the State due to handling of minerals ore, oil etc; if so the pollution measurement by the agency since 1.4.2016 till date;
- (c) the circumstances under which Goa State Pollution Control Board has revoked earlier decision and granted fresh consent/permission/approval/NOC for handling of coal by Adani Mormugao Port Terminal Pvt. Ltd (AMPTPL) and South West Port Ltd (SWPL) to handle 4 lakh tonnes per month;
- (d) the details of all types of licences/approvals/NOCs/permissions/orders or consent as well as revoking/withdrawal/suspension, notings, complaints, circulars, order, communication/correspondence, directives, intimations, correspondence between beneficiaries, the Government as well as Board;
- (e) whether due to the rising pollution in this area, the Government would compensate people to migrate out of town to safer areas;
- (f) if so, the details of the compensation that would be offered to people to move out of town to a safer location;
- (g) the details of the NOC/permission/approval extended to these coal handling companies along with terms and conditions;
- (h) the details of the applications of all coal handling companies/firms as well as notings, reports of GSPCB;
- (i) the present status of coal handling and transportation at MPT including the number of berths and the quality being handled from 1.4.2015 till date; and
- (j) the measures taken by the Government /MPT for transportation of coal by road to Goan industries using coal as well as other States, including necessary NOC/permission/approval from the concerned authorities?

SHRI DIGAMBAR KAMAT

**ROAD PROJECTS COSTING MORE THAN 10 CRORES IN NORTH
GOA**

12A. *WILL the Minister for Public Works be pleased to state:

- (a) the number and details of projects undertaken by the Government between 1.6.2015 to 31.5.2018 costing more than 10 crores in North Goa such as name of the project, location, date of commencement, date of completion of project, names and

- addresses of the consultants, names and addresses of the contractors and status of each project;
- (b) the estimated value of each project with details such as estimated value of tender, value of work order issued and amount paid till 30.6.2018;
 - (c) the details of the tendering process such as copies of tender notices, names of bidders that quoted with value of each bid quoted, copy of minutes of Tender Committee/Works Advisory Board recommending the name of the lowest bidder along with copy of comparative statement; and
 - (d) the case wise details of the number of cases in which the lowest bidder has not been considered, with reasons therefor?

SHRI DIGAMBAR KAMAT

CASES OF VIOLENCE AGAINST WOMEN

12B. *WILL the Minister for Home be pleased to state:

- (a) the Police Station wise, year wise, case wise details of the number of cases of crimes against women like rape, molestation, outraging modesty of woman reported and complaints registered in various police stations from 1.1.2015 till date;
- (b) the Police Stationwise, casewise details of the number of cases solved, chargesheet filed and culprits convicted;
- (c) the number of cases which are yet to be detected and the steps initiated to solve these cases; and
- (d) the number of Police Stations for Women that are functioning in the State with details such as location, staff posted and the police-station wise details of the number of cases registered with them since 1.1.2015 till date?

SHRI DIGAMBAR KAMAT

DAILY WAGES AND CONTRACT BASIS EMPLOYEES IN FOREST DEPARTMENT

12C. *WILL the Minister for Forests be pleased to state:

- (a) the number of employees working on contract basis/daily wages as on date in Forest Department with details such as name and address of the employee, date of appointment, number of years of service completed, and wages paid to them per month;
- (b) the number of employees that have been given temporary status with details such as name and address, date of giving temporary status, salary drawn by them per month; and

- (c) the number of years of service after which they are given temporary status/regularised?

SHRI DEEPAK PAUSKAR

STATUS OF JICA PROJECT IN SAVORDEM CONSTITUENCY

13A. *WILL the Minister for Public Works be pleased to state:

- (a) the status of JICA Project in Savordem Constituency;
- (b) the details of work orders issued with date and name of contractor; and
- (c) the details of pending work with reason for pendency and estimated time for completion of JICA line and tanks?

SHRI PRASAD GAONKAR

PWD WORKS UNDERTAKEN AFTER CIRCULAR

14A. *WILL the Minister for Public Works be pleased to state:

- (a) the information in respect to Circular No:1-8-07/SSW-PWD-Vol.I/2007-08/522 regarding quoting 20% lower than estimate in PWD works such as-
- (i) the details of file notings and Committee decision related to the above circular;
- (ii) the total works undertaken by the Government after the above circular, sector-wise;
- (iii) whether the above circular confirms to the CPWD rules and CVC guidelines;
- (iv) whether the above circular is still in force and being followed by PWD;
- (v) whether any other circular has superseded the above circular and if so, furnish a copy of the circular;
- (vi) the Works Manual followed by the PWD with regards to works and tenders;
- (b) the details on sections of CPWD Manual/Goa PWD Manual which provides for rejection of tenders where the quote is less than 20% below the estimated cost;
- (c) the total quantum of works in monetary value undertaken year-wise by the PWD from the date of issue of this Circular till date or till the time the above Circular was in force; and
- (d) the process adopted when two or more bidders quote exactly 20% below the estimated cost?

SHRI PRASAD GAONKAR

SELAULIM DAM DOMESTIC WATER PIPELINE

14B. *WILL the Minister for Public Works be pleased to state:

- (a) the number and names of villages and municipal areas of Sanguem Constituency that are covered under Selaulim Dam Domestic Water Pipeline;
- (b) whether any other areas are left out/ not covered under the Selaulim Dam Domestic Water Pipeline;
- (c) if so, the list of the villages and municipal areas not covered under the same;
- (d) whether there is any plan to cover these left out areas; and
- (e) if so, the time frame by which they will be covered?

SHRI PRASAD GAONKAR

STATUS OF NEW PIPELINE FROM SHIRVOI TO NETRAVALI

14C. *WILL the Minister for Public Works be pleased to state:

- (a) the status of the new pipeline proposed from Shirvoi to Netravali via Rivona, Cauvrem-Pirla, Vichundrem, Netravali; and
- (b) the time frame required to complete the same?

SHRI PRATAPSINGH RANE

BROADENING OF ROADS

15A. *WILL the Minister for Public Works be pleased to state whether the Government will take up broadening of all the roads in the State, so that the rate of accident will be reduced and driving would become safer for the people?

SHRI PRATAPSINGH RANE

KADAMBA TRANSPORT

15B. *WILL the Minister for Transport be pleased to state:

- (a) the number of buses belonging to the Kadamba Transport Corporation; and
- (b) the number of Villages covered by these services in the morning and evening in the State ?

SHRI CLAFASIO DIAS

DENOTIFY SH-8 IN CHANDOR

16A. *WILL the Minister for Public Works be pleased to state:

- (a) the action Government has taken to denotify SH-8 in Chandor;
- (b) whether the process to denotify SH-8 in Chandor has commenced; and
- (c) if not, the time frame by which it will be started?

SHRI RAJESH PATNEKAR

MONTEPIO QUARTERS

17A. *WILL the Minister for Home be pleased to state:

- (a) the present status of the Montepio quarters in the State;
- (b) whether the Government is taking rent from the occupants of this quarters;
- (c) whether the present residents/occupants of these quarters intend to purchase the quarters; and
- (d) if so, the details of the policy of the Government in this regard ?

SHRI RAJESH PATNEKAR

NEW ROAD FROM DODAMARG TO VAZRI BRIDGE

17B. *WILL the Minister for Public Works be pleased to state:

- (a) the present status of the new road from Dodamarg to Vazri bridge via the Villages of Sal and Menkurem in Bicholim Taluka, which is taken up with the Central Fund;
- (b) whether the work has been completed; and
- (c) if not, the time limit given to the Contractor to complete the work?

SHRI RAJESH PATNEKAR

LAND ACQUISITION BY HOUSING BOARD IN MULGAO VILLAGE

17C. *WILL the Minister for Housing be pleased to state:

- (a) the present status of the proposed land acquisition in the Survey Numbers 192/1, 193/1 to 8 and 194/1 in Mulgao Village of Bicholim Taluka by Housing Board;
- (b) the names and details of the land owners and the tenants mentioned in the above survey numbers; and
- (c) the quantum of land in sq. mts. proposed to be acquired in the above mentioned survey numbers?

SHRI PRAVIN ZANTYE

CHODAN SALVADOR-DO-MUNDO BRIDGE

18A. *WILL the Minister for Public Works be pleased to state:

- (a) the status of the procurement of land for the Chodan Salvador-do-Mundo Bridge proposed by PWD Div. XIII, Mapusa under Land Procurement Policy notified by Government of Goa;
- (b) the details thereof;
- (c) the details of the construction of the bridge such as design, estimated cost as proposed by PWD/GSIDC; and
- (d) the time frame by which the work of the bridge will be commenced and completed?

SHRI PRAVIN ZANTYE

HOT MIXING OF ROAD AT MAULINGUEM VILLAGE PANCHAYAT

18B. *WILL the Minister for Public Works be pleased to state:

- (a) whether the Government is aware that in the year 2016-17, the improvement and hot mixing of existing roads in Van-Maulinguem of Mayem Constituency was objected by one person of Maulinguem Village on the ground that the land is owned by her;
- (b) if so, the details thereof; and
- (c) the details of the action taken by the Government to resolve this issue by acquiring the disputed land since the roads are already in existence and have been earlier repaired by the PWD?

SHRI NILESH CABRAL

ALLOTMENT OF FLATS/TENEMENTS

19A. *WILL the Minister for Housing be pleased to state:

- (a) the total number of flats/tenements allotted to applicants since 1.6.2015 till date with details such as name of applicant to whom the tenement is allotted to, place of the project, area of the tenement and the date on which the tenement was allotted;
- (b) whether the above tenements were allotted with Housing Board approval alone or also with Government approval;
- (c) if so, the details in each category like name of the applicant to whom tenement is allotted, place of the project, area of the tenement, and date of allotment from 1.6.2015 till date;
- (d) the details of the sale deeds signed and executed by the Goa Housing Board with applicants who have been allotted tenements with the board approval alone from June 2015 till date; and
- (e) whether the Government approval was necessary in the above cases?

SHRI NILESH CABRAL

VESSELS OPERATED FROM THE CAPTAIN OF PORTS JETTY

19B. *WILL the Minister for Ports be pleased to state:

- (a) the details of the vessels which have been given permission by Captain of Ports to operate as Tourist Cruises, Evening Cruises from Captain of Ports Jetty at Panaji such as name of the vessel, registration number, address of owner, date of permission given by Captain of Ports and the revenue received by the Government per trip;
- (b) whether the Government is aware that these steps by Captain of Ports is responsible for causing traffic jam in the city;
- (c) if so, the steps taken to prevent the traffic jams;
- (d) the details of fees, berthing charges, GST, VAT and other taxes collected by the Government from the vessels operating tourist cruises from Captain of Ports Jetty for the last two Financial Years i.e. 2016-17 and 2017-18; and
- (e) the monthwise details of the number of passengers handled by each vessel month-wise for the last two Financial Years i.e. 2016-17 and 2017-18 and the mechanism put in place to check evasion of taxes by the vessel operators?

SHRI NILESH CABRAL

PREPARATION OF COASTAL ZONE MANAGEMENT PLAN

19C. *WILL the Minister for Environment be pleased to state:

- (a) whether the Government has assigned the work of preparation of Coastal Zone Management Plan to a Chennai based agency;
- (b) if so, the details such as date of assigning the work, name of the agency, total contractual amount paid as on date, details of work done till date and time period for completion of work;
- (c) the details of the suggestions/objections received by the MoEF as regards draft CRZ Notification published by the Environment and Forest Ministry in the month of April 2018;
- (d) the details as to how the amended provisions of CRZ proposal to be finalised by the MoEF, Govt. of India will be beneficial to the Goans and local communities; and
- (e) the details of the number of projects of State and Central Government which are on hold due to stay received from the NGT or pending due to non receipt of clearance from GCZMA, such as name of the project implementing department, details of the project, date of application seeking clearance from GCZMA,

decision of GCZMA and date on which this decision was made rejecting or granting clearance?

SHRI ISIDORE FERNANDES

LAYING OF PIPELINE AND CONSTRUCTION OF WATER TANK IN CANACONA

20A. *WILL the Minister for Public Works be pleased to state:

- (a) whether the Government is aware of the major works of laying pipeline and construction of water tanks in progress in Canacona Constituency; and
- (b) if so, the details such as name of the work, estimated cost, date of tender, tendered amount, name of the agency awarded the work, date of commencement of work, date for completion of work and the percentage of the works completion till date?

SHRI ISIDORE FERNANDES

FRC CASES PENDING IN CANACONA CONSTITUENCY

20B. Transferred to Tribal Welfare to be replied as Unstarred LAQ No. 94 on 30.7.2018.

SHRI ISIDORE FERNANDES

SETTING UP OF MODERN FIRE STATION AND LOK VISHWAS PRATISHTHAN IN CANACONA

20C. *WILL the Minister for Housing be pleased to state:

- (a) whether the Government has received any letter from the MLA of Canacona Constituency regarding allotting place/area to set up Modern Fire Station and Lok Vishwas Pratishthan at Mokhard Shristhal in Canacona Constituency;
- (b) if so, whether the Government has placed the same before the Housing Board meeting;
- (c) if so, the details of the minutes of the meeting with regards to the above proposal;
- (d) whether the Government has any intention to grant/allot plots to set up Modern Fire Station and Lok Vishwas Pratishthan at Mokhard Shristhal in Canacona Constituency; and
- (e) if so, the action taken in this regards?

ASSEMBLY HALL,
PORVORIM, GOA
27 JULY 2018

N. B. SUBHEDAR
SECRETARY